

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 253 of 2020

Santosh Soni @ Santosh Kumar Soni Petitioner

Versus

1. The State of Jharkhand

2. Ravindra Rao Opp. Parties

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Sabyasanchi, Advocate

For the Opp. Party : Mr. Shekhar Sinha, P.P.

05/09.07.2020 This case has been listed at the instance of the petitioner.

It has been stated that a modification is required in the order dated 09.06.2020 in view of the fact that the interim order of anticipatory bail which was granted on 23.01.2020 had only put a condition in the event of the petitioner being arrested by the police.

In such circumstance, therefore, the order dated 09.06.2020 is modified to the extent that the petitioner shall surrender before the learned court below within a period of four weeks and on his surrender, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, East Singhbhum at Jamshedpur, in connection with Mango P. S. Case No. 134 of 2018, corresponding to G. R. No. 1647 of 2018, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

The order dated 09.06.2020 passed in A.B.A. No. 253 of 2020 is accordingly modified.

(Rongon Mukhopadhyay, J.)